

1	2	3	4
13.	Madras	4	25.1.1979 25.1.1979 6.11.1979 27.3.1980
14.	Orissa	3	14.9.1979 1.8.1980 1.20.1980
15.	Patna	2	1.8.1979 1.2.1980
16.	Punjab & Haryana	3	9.2.1979 19.3.1980 15.10.1980
17.	Rajasthan	2	15.6.1980 10.7.1980
		49	
Supreme Court		5	December, 1977* December, 1977* 1.8.1980 12.9.1980 15.10.1980

*The sanctioned strength of the Supreme Court was enhanced in December, 1977 by the Supreme Court (Number of Judges) Amendment Act, 1977 from 13 (excluding the Chief Justice) to 17 (excluding the Chief Justice). It was, however, decided by Government at that time that for the time being only 15 posts (excluding the Chief Justice) would actually be filled up. In November, 1979 the Government decided to entertain the remaining two posts also.

Sex and Vulgarity in Films

*28. SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware of the fact that a section of the films is full of sex vulgarity;

(b) whether it is a fact that many films are full of indiscriminate sex-violence and crimes which are affecting the morals of students and youth; and

(c) if so, what is the reaction of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c). Some films, both Indian and foreign, do contain scenes showing sex-vulgarity, violence etc. Under the provisions of the Cinematograph Act, 1952 and the guidelines issued/thereunder the Board of Film Censors ensures that anti-social activities such as violence are not glorified or justified and that human sensibilities are not offended by vulgarity, obscenity and depravity. Such scenes as are considered objectionable in terms of the guidelines are censored and films which are unsuitable for exhibition to non-adults are granted "A" certificates. Films which are considered not suitable for exhibition even to adults are refused certificates. The Board of Film Censors takes note of the public reaction to the films in the press and other public forums and reviews the censor approach from time to time to provide suitable correctives.

Adulteration of High Speed Diesel with Kerosene Oil

*29. SHRI BALASAHEB VIKHE PATIL:

SHRI CHINTAMANI JENA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are contemplating to take steps to prevent adulteration of high speed diesel with kerosene oil;

(b) whether it is also a fact that the Centre has advised all the State Governments to draw up a detailed scheme for checking the delivery and sale of kerosene to ensure that the entire product supplied by the oil companies reaches the consumers; and

(c) if so, the details thereof?